

संरक्षणों के बिना के अतिरिक्त बन गई है। इस मामले पर और विचार किया जा रहा है।

**Scarcity of Bismuth Salts and Streptomycin**

191. Shri Seehyan: Will the Minister of Health and Family Planning be pleased to state

(a) whether Government are aware of the scarcity in general of Bismuth salts and Streptomycin in the market for sometime past, and

(b) if so, the steps taken by Government to make these drugs available to the public?

The Minister of Health and Family Planning (Dr. S Chandrasekhar). (a) and (b) The Government are aware of the shortage of Streptomycin and the following steps have been taken to ensure increased availability of Streptomycin in the country

- (i) all actual users both in the scheduled and non-scheduled sectors including small scale industries have been allowed to import Streptomycin Sulphate in bulk only within the value of valid import licences held by them for Drugs and Pharmaceuticals for the period April 1966 to March 1967,
- (ii) 20,000 Kg of Streptomycin are being imported on Government account for distribution to various viallers in the country,
- (iii) import of additional raw materials is being allowed to the existing units so that maximum production is available in the country,
- (iv) large stocks of vialled Streptomycin Sulphate products are available with Hindustan Antibiotics Limited and they are prepared to meet the demand of any State Hindustan Antibiotics Limited are being asked to inform all

State Drug Controllers about the availability of the Vialled products.

Regarding Bismuth Salts, the Government are not aware of any reported shortage of these salts in the country Under the Import Trade Control Policy for 1966-67 vide list II to Appendix-19, the import of Bismuth Salts is banned, as indigenous substitutes such as Magnesium Trisilicate Kaolin etc are available and because the international price for Bismuth has risen exorbitantly high in the past year

**Credit from Bulgaria**

192. Shri C C Desai.  
Shri R. Barua.

Will the Minister of Finance be pleased to state

(a) whether an agreement has been reached with Bulgaria in 1966 for a credit of 15 million dollars,

(b) if so the terms and conditions of the agreement, and

(c) how it is proposed to be utilized?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c) A letter was exchanged with the Government of Bulgaria on the 26th December, 1966 accepting an offer of a credit of Rs 1125 crores for purchasing plants, industrial installations and machines for Industrial Projects The terms and conditions governing the credit are under discussion

**Aid-India Consortium**

193. Shri C. C. Desai.  
Shri D C Sharma:  
Shri Seehyan:  
Shri R. Barua:

Will the Minister of Finance be pleased to state

(a) whether the Aid India Consortium has considered India's request

for project assistance for the current year and for rescheduling of some loan repayments;

(b) if so, the results thereof; and

(c) the reaction of Government thereto?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) and (c). Do not arise.

**Seizure of Gold at Nizamuddin Railway Station (Delhi)**

194. Shri Hukam Chand Kachhavaia: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1065 on the 10th November, 1966 and state:

(a) whether the investigation regarding the contraband gold seized at Nizamuddin Railway Station (Delhi) has since been completed;

(b) if so, the details thereof; and

(c) if not, the time likely to be taken further to complete the same?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) Does not arise.

(c) Investigations in this case are being conducted both in Delhi and Bombay and every effort is being made to complete the investigations as early as possible.

**Gold Seized at Jabalpur**

195. Shri Hukam Chand Kachhavaia: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1876 on the 17th November, 1966 and state:

(a) whether the adjudication proceedings in the case of seizure of 110 tolas of gold from a passenger at Jabalpur have been completed;

(b) if so, the results thereof; and

(c) if not, when the proceedings are likely to be finalised?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) Does not arise.

(c) Efforts are being made to complete the departmental adjudication as early as possible.

**M/s J. P. and Sons**

196. Shri Hukam Chand Kachhavaia:

~~Shri Rameshwaranand;~~  
~~Shri Raghunath Singh;~~

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a certain firm of Messrs J P. & Sons, Bombay has never paid any Income-tax;

(b) whether it is also a fact that its existence as also its business worth lakhs of rupees was traceable from the accounts of M/s Oriental Timber Trading Corporation (P) Ltd., and M/s Mackanzies Ltd, Bombay; and

(c) if so, whether Government have taken any action to find out why this firm did not pay any Income-tax?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The investigations are still in progress.

(c) Does not arise.

(d) Since detailed investigations are necessary, it will take some more time to complete the investigations.

**Unaccounted Money**

197. Shri Dhuleshwar Moema:  
Shri Ramachandra Ulaka:

Will the Minister of Finance be pleased to state:

(a) the total amount of unaccounted money unearthed in terms of cash